

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22748/2010

(From the judgement and order dated 08/07/2010 in CMWP No. 32464/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

KEWALANAND B.ED.COLLEGE

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., PERMISSION TO FILE ADDL. GROUNDS and prayer for interim relief))

with

SLP(C) No. 23453/2010

(with appln. for exem. from filing O.T. and permission to urge addl. grounds and with prayer for interim relief and office report)

With

SLP(C) No. 23817/2010

[with appln. for exemption from filing O.T. And permission to urge additional grounds and with prayer for interim relief and office report)

Date: 20/08/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s)

SLP(C) NO. 22748/10	Mr. U.U. Lalit, Sr. Adv.
	Mr. Baldev Atreya, Adv.
	Mr. R.S. Tomar, Adv.
	Mr. Sumit Tomar, Adv. for
	Mr. Atishi Dipankar, Adv.

SLP(C)23453/10	Mr. Shyam Dewan, Sr. Adv.
	Mr. Baldev Atreya, Adv.
	Mr. R.S. Tomar, Adv.
	Mr. Sumit Tomar, Adv.
	Mr. Atish Dipankar, Adv.

SLP(C) No. 23817/10	Mr. Baldev Atreya, Adv.
	Mr. R.S. Tomar, Adv.
	Mr. Sumit Tomar, Adv.
	Mr. Atishi Dipankar, Adv.

: 2 :

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice returnable within eight weeks.
There shall be stay of the impugned order passed by

the High Court in the meantime.

(Pardeep Kumar)
Court Master

(Shashi Bala Vij)
Court Master